CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No. L-1/250/2019/CERC Dated: 26.06.2025

NOTIFICATION

In exercise of the powers conferred under Section 178 read with Part V of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as "the Principal Regulations") namely:

1. Short Title and Commencement:

(1) These regulations may be called the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025.

(2) These regulations shall come into effect from the date of publication in the official Gazette.

2. Amendment to Regulation 2 of the Principal Regulations:

(1) New Sub-clauses (aa-i) and (aa-ii) shall be included after subclause (aa) of Regulation 2 of the Principal Regulations as under:

"(aa-i) 'Tariff Regulations' means the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, as amended from time to time;

(aa-ii) 'Terminal Bay' shall have the same meaning as defined in the GNA Regulations;"

3. Amendment to Regulation 9 of the Principal Regulations:

(1) First proviso to Regulation 9(8) of the Principal Regulations shall be substituted as under:

"Provided that drawee DICs (other than the distribution licensees of the State) located within the State control area, and having obtained separate GNA, which are not included in the GNA of the distribution licensees of the State, shall be

apportioned the transmission charges out of the aggregate AC-UBC charges for the State in proportion to their GNA."

4. Amendment to Regulation 12 of the Principal Regulations:

(1) Two new Provisos shall be added after the third Proviso of sub-clause (a) of Clause (1) of Regulation 12 of the Principal Regulations as under:

"Provided also that for a Generating Station having dual connectivity to both inter-State transmission system and intra-State transmission system, the transmission deviation shall be computed as net metered ex-bus injection, in a time block in excess of the sum of 'GNA to the inter-State transmission system and Access with STU system';

Provided also that the details of Access with STU shall be shared by STU with NLDC and CTU."

5. Amendment to Regulation 13 of the Principal Regulations:

(1) The words "or (iv) REGS based on Offshore wind" shall be inserted after the words "(iii) generation based on hydro power sources" in Clause (2) of Regulation 13 of the Principal Regulations.

(2) The sub-clauses (a) and (b) of Clause (2) of Regulation 13 of the Principal Regulations shall be substituted as under:

"(a) REGS or RHGS based on wind or solar source or a combination of wind and solar source shall be eligible for the grant of waiver as per Table 1 below:

Table 1: REGS or RHGS

Category	**Period of COD**	**Number of years from COD**	**% of drawal Schedule from identified generating station, to be considered under Annexure-III**
REGS based on wind or solar source or RHGS based wind and solar source	On or before 30.6.2025	25 years	100
	1.7.2025 to 30.6.2026	25 years	75
	1.7.2026 to 30.6.2027	25 years	50
	1.7.2027 to 30.6.2028	25 years	25
	After 30.6.2028		0

(b) ESS shall be eligible for the grant of waiver as below and shall be subject to conditions as per sub-clause (c) of this Clause:

(i) Hydro PSP ESS, for which construction work has been awarded on or before 30.6.2028, shall be eligible for a waiver of transmission charges for a period of 25 years from the COD.

Explanation: When such Hydro PSP is supplying power to a drawee DIC,100% of the drawal schedule for the drawee DIC from such Hydro PSP shall be considered under Annexure-III for the calculation of waiver.

(ii) Battery ESS shall be eligible for grant of waiver as per Table 2 below:

Table 2: Battery ESS

S. No.	**Category**	**Period of COD**	**Number of years from COD**	**% of drawal Schedule for drawee DIC when seller is ESS, to be considered under Annexure-III**
1.	Battery ESS connected at a substation where REGS is connected and is charged from such REGS	On or before 30.6.2028	12 years	100
2.	Battery ESS connected at a substation where no REGS is connected or Battery ESS connected at a substation where REGS is connected but Battery ESS is charged from Grid or source other than REGS or any other battery ESS not covered under S.No.1 of this Table.	On or before 30.6.2025	12 years	100
		1.7.2025 to 30.6.2026	12 years	75
		1.7.2026 to 30.6.2027	12 years	50
		1.7.2027 to 30.6.2028	12 years	25
		After 30.6.2028	NA	0

Provided that Battery ESS, which is covered under S. No. 1 of Table 2, is required to be charged from such REGS which is connected at the same substation, may charge its Battery ESS from the Grid under contingency, subject to GNA Regulations and Grid Code and subject to the condition that energy drawal from grid under such contingency (ies) in a year, shall not exceed 10% of total energy requirement in a year for charging the Battery ESS:

Provided also that for the purpose of these regulations, REGS collocated with Battery ESS and installed only for the purpose of charging such ESS with no additional connectivity quantum at the ISTS substation shall also qualify such Battery ESS under S.No.1 of Table 2."

(3) The sub-clauses (e) and (f) of Clause (2) of Regulation 13 of the Principal Regulations shall be substituted as under:

"(e) Hydro generating station shall be eligible for the grant of waiver as per Table 3 below:

Table 3: Hydro Generating Stations

Date of signing of PPA and award of construction work	**Number of years from COD**	**% of drawal Schedule from the hydro generating station, to be considered under Annexure-III**
On or after 1.12.2022 and On or before 30.6.2025	18 years	100%
1.7.2025 to 30.6.2026	18 years	75
1.7.2026 to 30.6.2027	18 years	50
1.7.2027 to 30.6.2028	18 years	25
After 30.6.2028	NA	0

The date for eligibility for waiver shall be considered as of the date of signing of the PPA or award of construction work, whichever is later.

(f) Waiver for REGS based on Offshore Wind or Green hydrogen or Green Ammonia Plants shall be calculated in terms of Table 4 and Table 5 below:

Table 4: REGS based on Offshore Wind:

Period of COD	Number of years from COD	% of drawal Schedule from offshore wind generating station, to be considered under Annexure-III
On or before 31.12.2032	25 years	100
01.01.2033 to 31.12.2033	25 years	75
01.01.2034 to 31.12.2034	25 years	50
01.01.2035 to 31.12.2035	25 years	25
After 31.12.2035	NA	0

Table 5: Waiver of transmission charges for the use of ISTS for Green Hydrogen or Green Ammonia Plant as a drawee DIC:

Period of COD (1)	Number of years from COD (2)	% of drawal Schedule for such plants as a drawee DIC, to be considered under Annexure-III (3)
Upto 31.12.2030	25 years	100
01.01.2031to 31.12.2031	25 years	75
01.01.2032 to 31.12.2032	25 years	50
01.01.2033 to 31.12.2033	25 years	25
After 01.01.2034		0

As a drawee DIC, a Green Hydrogen or Green Ammonia Plant having drawal schedule from (i) REGS or RHGS based on wind (including off shore wind) or solar source, (ii) ESS which is meeting at least 51% of its annual electricity requirement for pumping of water or charging of battery with electricity generated from REGS or RHGS based on wind or solar source and (iii) Hydro generating station, shall be eligible to waiver considering drawal schedule as per Table 5 or as per Tables 1 to 4 and sub-clause (b)(i) and (d) of Clause (2) of this Regulation, whichever is higher.

Illustration:

(i) A Green Hydrogen plant 'G1', which declares COD on 01.01.2032 (eligible for 50% waiver as per Table 5), is scheduling power from a REGS based on wind source 'W1' which has declared commercial operation on 01.07.2025 (eligible for 75% waiver under Table 1). In this case, the drawal schedule from such REGS to such Green Hydrogen plant will be considered @ 75% under Annexure-III. While calculating waiver for consumption of RE generation by G1 in year 2052, the period of waiver for W1 has already expired as on 2050, suppose G1 takes RE power from another generation project which has declared COD in year 2030 or it takes from W1 (supposing life of W1 got extended), the applicable waiver for G1 shall be 50%.

(ii) A Green Hydrogen plant, which declares COD on 01.01.2030, is scheduling power from a REGS based on a wind source, which has declared commercial operation on 01.07.2027. In this case, the drawal schedule from such REGS to such Green Hydrogen plant will be considered @ 100% under Annexure-III."

(4) New sub-clauses (h) and (i) shall be inserted after sub-clause (g) under Clause (2) of Regulation 13 of the Principal Regulations as under:

"(h) Any REGS based on wind or solar source or RHGS based on combination of wind and solar source or Battery ESS which is eligible for a waiver of inter-state transmission charges under Regulation 13(2) of these regulations and is having its scheduled date of commercial operation (SCOD) on or before 30th June 2025 is granted extension of time to achieve commercial operation date (COD) on account of any Force Majeure event including non-availability of transmission system or for reasons not attributable to the REGS, and the project achieves COD on or before the extended date, it shall be eligible for a waiver of inter-state transmission charges as if the said REGS had achieved COD on 30.6.2025. Such extension to achieve SCOD for the purpose of this Regulation shall not exceed a period of six months at a time and not more than two times, where the extension provided is for a period beyond 30.06.2025. Such extension shall be granted by:

(i) Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of a distribution licensee or MNRE as per the competent authority in terms of the Power Purchase Agreements, where PPA has been entered into consequent to tariff based competitive bidding, under Section 63 of the Act;

(ii) Commission based on recommendations of Committee to be appointed by the Commission, for cases other than covered in sub-clause (i) of this Clause. For the purpose of seeking such extension, the concerned generation project or ESS shall file an application to the Committee as notified through a separate Order by the Commission.

(i) For the purpose of monthly transmission charges by NLDC, the requirement of subclause (c) and (f) of this Regulation for ESS regarding meeting 51% of its annual electricity requirement for pumping of water or charging of battery with electricity generated from REGS or RHGS based on wind or solar source shall be taken based on self-declaration by the entity claiming such waiver. After completion of the financial year, it shall be verified by NLDC whether the 51% criteria have been met, failing which revised bills for transmission charges shall be raised, considering no waiver for such entity."

(5) The second Proviso of Clause (3) of Regulation 13 of the Principal Regulations shall be substituted as follows:

“Provided further that where the Terminal Bay(s) at the ISTS sub-station in the scope of the transmission licensee have achieved COD and the COD of a Connectivity grantee (COD of generation capacity within the Renewable Power Park in case Connectivity Grantee is Renewable Power Park Developer) has not been achieved, on or before start date of Connectivity of the Connectivity Grantee, the Connectivity Grantee shall pay Yearly Transmission Charges for the Terminal Bay(s) corresponding to the Connectivity capacity which has not achieved COD:

Provided also that Yearly Transmission Charges in respect of the Associated Transmission System and terminal bay(s) corresponding to the Connectivity capacity that have achieved COD shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations.”

(6) The words ‘Associated Transmission System’ occurring multiple times shall be replaced with the words ‘Associated Transmission System and Terminal bay(s)’ in Clause (6) of Regulation 13 of the Principal Regulations.

(7) New Clauses (14) and (15) shall be added after Clause (13) of Regulation 13 of the Principal Regulations as under:

“(14) Availability of the Transmission System

Notwithstanding any provisions to the contrary in the Transmission Service Agreement under tariff based competitive bidding, the Transmission System Availability Factor of a transmission system or an element hereof shall be calculated as specified in the relevant Tariff Regulations.

(15) For the purpose of billing under Clauses (1) to (12) of Regulation 13 of these regulations, where the Yearly Transmission Charges of corresponding elements are not available, the Yearly Transmission Charges for such elements shall be worked out and provided by the Central Transmission Utility, apportioning Yearly Transmission Charges approved by the Commission for the integrated project, based on indicative capital cost.”

Sd/-

(Harpreet Singh Pruthi)

(Secretary)

Note:

(1) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 were published on 01.07.2020 in Part III, Section 4 of the Gazette of India (Extraordinary) No 243.

(2) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023 were published on 01.03.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No 149.

(3) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Second Amendment) Regulations, 2023 were published on 27.10.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No 733.

(4) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2023 were published on 27.10.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No 734.